

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:1137  
ANSWERED ON:04.03.2013  
SAGAR CANTONMENT BOARD  
Singh Shri Bhupendra

**Will the Minister of DEFENCE be pleased to state:**

- (a) the details of the criteria adopted for allocating funds to various Cantonment Boards under planned and non-planned heads;
- (b) the details of funds allocated / utilized for upgradation of infrastructure under the aforesaid heads by Sagar Cantonment Board during each of the last three years;
- (c) whether any complaint against officers of Sagar Cantonment has been received;
- (d) if so, the details thereof; and
- (e) the action being taken on such complaints?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) The Government sanctions grant-in-aid to the deficit Cantonment Boards every year depending upon the availability of funds under 'Grant-in-aid' Head and the financial position of the Board.
- (b) No plan or non-plan funds were allocated by the Central Government to the Cantonment Board Sagour during the last three years.
- (c) to (e): Complaints against officers of Sagour Cantonment Board alleging slow progress of developmental works, bad condition of roads, financial irregularities, increase in Court cases causing excess expenditure, incompetence of Chief Executive Officer of the Board etc. have been received from time to time. The complaints are examined in consultation with concerned field offices and are redressed from time to time.